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O.A.NO.378 OF 2007

ORDER DATED 10.01.08

CORAM: SHRI C.R.MOHAPATRA, MEMBER(ADMN.)

Ld.Counsel for the applicant is not present. Mr.S.K.Ojha,Ld.Standing Counsel for the Railways seeks 15 days time to get instructions from the concerned Railway authorities regarding the status of the pensionary claims of the applicant.

2. It is seen that the applicant retired on superannuation on 28.02.07 and his main grievance is that his pensionary benefits like gratuity, G.I.C. as well as pension have not been released so far.

3. It would be in the fitness of the things the claim of the applicant is considered by the concerned authorities as quickly as possible as the applicant is retired almost a year back. Hence, the Respondent No.4 is directed to settle his pensionary claim as due and admissible within a period of three months from the date of communication of this order.

4. The O.A. is, accordingly, disposed of.

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MEMBER(ADMN.)